

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/MP/2013

SUB : Petition for providing systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the CERC (Indian Electricity Grid Code) (First Amendment) Regulations, 2012 read along with Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 for ensuring security of the Northern Regional Grid as well as the inter-connected Indian Grid.

Date of hearing: 11.4.2013

Coram : Dr Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Northern Regional Load Despatch Centre, New Delhi

Respondents : M.D., Uttar Pradesh Power Transmission Corporation Ltd.
Chief Engineer (PS), SLDC, Lucknow

Parties present: Shri V.V.Sharma, NRLDC
Shri Rajiv Porwal, NRLDC

Record of Proceedings

Northern Regional Load Despatch Centre (NRLDC) has filed this petition seeking direction to Uttar Pradesh Power Transmission Corporation Ltd (UPPTCL) to comply with the Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010 and Regulations 5.1, 5.2. (e), (l) and (r) of the Grid Code.

2. The representative of the NRLDC submitted that the protection system of UPPTCL has not been maintained properly and there have been many incidents of tripping at important sub-stations, which might compromise the security of the entire grid. The representative of the NRLDC requested the Commission to direct UPPTCL to ensure adequacy and deficiencies brought out by the protection audit coordinated by Power Grid with the help of CPRI after the grid disturbances occurred during the month of July 2012.

3. After hearing the representative of the petitioner, the Commission directed to admit the petition.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately, if already not served. The respondents were directed to file their replies by 26.4.2013. The petitioner may file its rejoinder, if any, by 10.5.2013.

5. The petition shall be listed for hearing on 16.5.2013.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**